

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, CAMP AT NAGPUR:

1. Original Application No.166/88, and
2. Original Application No.293/88.

1. Dr.Asha Kapuria, and
2. Dr. Sushil Chandra Kapuria. Applicants.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Friolkar, Member(A).

Appearances:-

Applicants by Shri M.M.Sudame.
Respondents by none.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt. 22.7.1993.

Heard Shri M.M.Sudame for the applicant.

2. In both these applications the prayer is for a direction to the Respondent No.1 to promote the applicants in supersession of Respondents No. 2 to 9 retrospectively. From the reply filed by the respondents it is clear that the applicants were considered and since the post to which the appointment was to be made was a selection post and their performance was not found to be satisfactory they were not promoted and the other Respondents were promoted. There is no challenge as such in this application to the process of selection and the DPC assessment. Since the applicants were considered, there is no merit in the application and they are dismissed. No order as to costs.